

IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs. Guru Narayan Mishra
CC/Regn. No. 172/2019

22.06.2020

Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI.

Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Let fresh notices be issued (through email or WhatsApp only) for obtaining consent from the accused and/or respective counsel with the following directions :

- i) To give their consent that they are agreeable for hearing the matter through Video Conference;
- ii) In the eventuality, ld.counsel(s), or any one of them, are not inclined for video conference hearing, the case shall stand adjourned with the other **en block** cases to be taken up for physical court hearing as and when the courts resume their normal functioning.

At this stage, it is submitted by Sh. Praneet Sharma, ld. Sr.PP that steps may be taken at his end to enquire about the pending report qua loss of original file/documents.

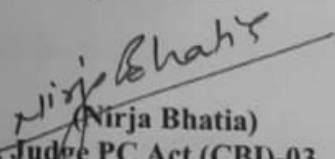
List the matter for all the afore-said purposes on **29.06.2020**, awaiting the consent.

Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notice to the ld.counsel(s) for the accused.

A copy of this order be also sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/22.06.2020